

STATEMENT

State	Pyrethrum Extract	Malathion Tech.	Malathion 25% wdp	Synthetic Pyrethroid	Fogging Machine
Delhi	1200 liters	2.5 MT	-	-	10
Punjab	-	0.5 MT	-	-	5
Haryana	-	2.0 MT	100 MT	3.0 MT	12
Karnataka	-	1.5 MT	-	-	8
Tamil Nadu	-	3.0 MT	-	-	-
Uttar Pradesh	1000. liters	4.0 MT	-	-	-

HIV/AIDS

1483. SHRI BIJOY HANDIQUÉ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have protested the decision of six gulf countries taken a year ago to prevent the entry of persons testing positive for HIV/AIDS into their work force organised and unorganised;

(b) if so, whether sections of industry based in a few Indian cities, particularly Mumbai, have stopped such pre-conditional tests; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Ministry of Health and Family Welfare has no information about the so called decision.

(b) and (c). Based on the information supplied by State Government of Maharashtra, no Mumbai based industries insist on pre-employment HIV test on workers in the organised and unorganised sectors.

Auction of Gandhi Papers

1484. SHRI SRIBALLAV PANIGRAHI :
SHRI MULLAPPALLY RAMACHANDRAN :
SHRI R. SAMBASIVA RAO :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that certain papers of Mahatma Gandhi are proposed to be put to auction in London by some institution/persons;

(b) if so, the details thereof;

(c) whether the Government have taken any steps to stop the proposed auction of those papers and to acquire and preserve the same; and

(d) if so, the details of measures taken in this regard and the outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) to (d). It came to the notice of the Government that Shri V. Kalyanam, a stenographer of Mahatma

Gandhi during 1944-48, was trying to put to auction certain papers/letters written by Mahatma Gandhi, through Phillips International Auctioneers and Vendors, London. Contact was accordingly made with Shri Kalyanam, Indian High Commission in London and Navajivan Trust, Ahmedabad to devise and undertake steps to prevent the auction.

A suit was filed by the Navajivan Trust in the High Court of Judicature at Madras seeking injunction against the auction of Mahatma Gandhi papers. The High Court issued interim injunction restraining the respondents/defendants or any one claiming or acting under them from in any manner dealing with or parting with the possession of Ganghiji's papers pending the disposal of the suit. The Court like-wise gave an interim injunction against infringement of the Copyrights of Navajivan Trust.

Taking note of the claim of Navajivan Trust on the papers, the Auctioneers decided to call off the auction which was due to be held on 14th November, 1996. According to the information available, these papers have since been handed over to the Indian High Commissioner in London.

Objects of SAARC

1485. SHRI B.L. SHANKAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the progress made in achieving objects of SAARC by member countries during the last three years;

(b) whether there is any proposal to extend the scope of SAARC for establishing common market and common currency among the SAARC Nations; and

(c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) SAARC has registered significant progress in the last three years in areas of economic, technical and social cooperation, the three areas of it is primarily engaged in. In the economic field, the most important development has been the historic decisions to launch the South Asian Preferential Trading Arrangement (SAPTA) and to strive for a South Asian

Free Trade Area (SAFTA) preferably by 2000 A.D. and latest by 2005 A.D. Two rounds of tariff preference negotiations under SAPTA have made a good beginning. Economic cooperation in areas of intra-regional investment promotion and protection, avoidance of double taxation, customs cooperation has also been initiated. Technical cooperation has been pursued through 11 technical committees covering areas of agriculture, communications, environment and meteorology, rural development, science and technology etc. In the social field, significant progress has taken place in the consideration of the theme of poverty alleviation, youth, disabled, literacy and children, with particular emphasis on the girl child.

(b) and (c). There is no proposal to extend the scope of SAARC to establish a common market or a common currency among SAARC member-states.

[Translation]

Flood Control

1486. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any schemes was formulated a by the Prime Minister for implementing the declaration made by him in the last Session of Lok Sabha with regard to action plan to deal with the problem of flood control after studying the flood affected areas of Eastern India, Rajasthan and Agra and Mathura areas of Uttar Pradesh with the help of team of flood experts which included the experts of Planning Commission;

(b) if so, the details thereof;

(c) whether Uttar Pradesh and Rajasthan Governments have also submitted any short term and long term schemes to the expert Committee and the Union Government to control floods;

(d) if so, the detailed opinion of the Expert Committee and the Government thereof; and

(e) the detailed action taken by the Government on the report of the Expert Committee?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Ministry of Water Resources has constituted five Regional Task Forces on 30th September, 1996 with participation of senior level officers of Central as well as State Governments to examine regional flood problems, review existing remedial measures and to recommend measures for comprehensive solutions.

(c) No, Sir.

(d) Does not arise.

(e) The Task Forces are required to submit their report within six months. The first meeting of the Regional Task Forces will be held shortly.

[English]

Regulatory Board for Privatization of Ports

1487. SHRI NARAYAN ATHAWALE :
SHRI K. PARASURAMAN :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the progress made on major projects under private sector and proposals under consideration particularly in Maharashtra for development of ports;

(b) whether the Government propose to create a Regulatory Board for promoting investment by private sector for the development of ports in the country; and

(c) if so, the details and present status thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) A list of projects for which approval for private sector participation stands given in the enclosed Statement. These include the major ports of Bombay and Jawaharlal Nehru in Maharashtra.

(b) No, Sir.

(c) Does not arise.

STATEMENT

List of Approved Private Sector Participation Projects

Leasing of Existing Berths/Assets of the Port

1. Leasing of berth No. 6 at Kandla Port to M/s. Geepee Corporation limited, Bangkok for handling bulk and break bulk cargoes.
2. Madras Port Trust has entered into a long term berth reservation agreement with M/s. Bengal Tiger Lines.
3. Leasing of berths at Haldia Dock Complex to Steel Authority of India Limited and TISCO.
4. Bombay Port Trust entered into an agreement with M/s. American President Lines for use of berth No. 1, Indra Dock Complex.
5. Leasing of NS Dry Docks 1 and 2 with adjacent lands and wet berths etc. to M/s. Chowkhani Shipyard (Bengal) Limited for ship repair facilities at Calcutta Port.

Creation of Storage Facilities/Warehouses

6. Leasing of land to M/s. SPIC for storage and despatch of LPG in Tuticorin Port.
7. Leasing of land to M/s. Suraj Agro Private Limited at Madras Port for creation of storage facilities for non-hazardous liquid bulk cargo.
8. Leasing of land to M/s. Ganesh Benzoplast Limited for creation of storage facilities for Class "B" and "C" liquid chemicals.